

Government of Jammu and Kashmir
Department of Law, Justice and PA
Civil Secretariat, Jammu.

Subject:- SRO 149 of 1973 –SLP No.2952/2019 titled The State of Jammu and Kashmir Vs Provincial Power Employees Union.

Circular No. 01-JK(LD) 2019
Dated 26.11.2019

The Hon'ble Supreme Court vide its Order dated 31.01.2019 has stayed the impugned judgment passed in the case titled Provincial Power Employees Union Vs State of Jammu and Kashmir regarding SRO 149 of 1973. For convenience the Order is reproduced as under:-

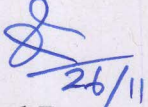
“Taken on Board.

Heard Mr Vijay Hansaria, Learned Senior Counsel for the Petitioners and Mr Ghan Shyam Vashisht, learned counsel for the respondents.

There shall be stay of the impugned judgment, until further orders.”

Accordingly, it is enjoined upon all to follow the aforementioned order of the Hon'ble Court in its letter and spirit. No order shall be passed which will come in conflict with the Order dated 31.01.2019 passed by the Hon'ble Supreme Court.

By Order


Deputy Legal Remembrancer,
Deptt of Law, J and PA

No. LD(Lit)2018/115-SC/PDD

Dated.26.11.2019

Encls:-Order

Copy to:-

1. All the Administrative Secretaries.
2. Pvt Secretary to Secretary Law
3. Concerned file.

